

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:241

ANSWERED ON:18.02.2009

SETTING UP OF FOOD CONTROL AUTHORITY

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Sai Shri Nand Kumar;Singh Shri Sugrib;Verma Shri Ravi Prakash;Yaskhi Shri Madhu Goud

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has constituted a Food Control Authority;
- (b) if so, the details thereof alongwith the mandate assigned to this Authority;
- (c) the suggestions/recommendations, made by this Authority; and
- (d) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): The Government has established Food Safety and Standards Authority of India under Food Safety and Standards Act, 2006 vide notification number S. O. 2165 (E) dated 5th September 2008 consisting of 23 members including Chairperson of the Food Authority. The mandate assigned to the Food Authority is laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption. The Food Authority is in the process of formulating rules, regulations and procedures for giving effect to the mandate of the Authority.